

(c) and (d) Ramnad airfield at Uchipuli belongs to Indian Navy. There is no request from any Scheduled Airline to have commercial operations from this airfield. AAI, therefore, have, presently, no plans to develop a Civil Enclave for commercial civil operations at this airfield. Further, adequate air connectivity is available in this region through Madurai, Tiruchirapalli and Tuticorin airports having scheduled operations.

User development fee at Delhi Airports

116. SHRI B.K. HARIPRASAD : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Bangalore Airport Authority has enforced an arbitrary levy of User Development Fee from 16th January, 2009 on all outbound travellers;

(b) if so, whether a request from Delhi International Airport Authority seeking Government's permission to impose a similar levy on all outbound passengers from Delhi, is under the consideration of Government;

(c) whether the Ministry of Law had earlier ruled that the Concession Agreement between Government and the successful bidders for Delhi and Bangalore airports did not permit imposition of such a levy; and

(d) if so, the reasons and the rationale behind the change in Government's policy ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) As per Article 10.2 and Schedule 6 of Concession Agreement entered into with Bangalore International Airport Limited (BIAL) by Government of India (GoI), BIAL is allowed to charge User Development Fee (UDF) to meet the revenue gap, if any, with prior approval of the GoI. In terms thereof, GoI have approved on an ad-hoc basis, levy of UDF @ Rs.260/- (inclusive all taxes) per domestic embarking passengers with effect from 16.01.2009.

(b) to (d) IGI Airport, New Delhi has been restructured through joint venture route and leased to the Joint Venture Company M/s Delhi International Airport Pvt. Ltd (DIAL) under Section 12A of the Airports Authority of India (AAI) Act 1994. DIAL has prepared a Master Plan for modernisation of the airport to world class standards, well in time for Commonwealth Games 2010. The Master Plan is under implementation at the presently estimated cost of Rs.8975 crores. Keeping in view the paramount importance of completing the project in time for the Commonwealth Games, the Government have, in terms of Section 22A of the AAI Act 1994, approved, purely on an ad-hoc basis, the levy of Development Fee @ Rs.1300/- per departing international passenger and @ Rs.200/- per departing domestic passenger with effect from 01.03.2009, for a period of 36 months, to bridge the funding gap of Rs.1827 crores. The levy is subject to review after six months. Funds collected through the levy can be utilised only for the construction of such aeronautical assets which will be transferred by DIAL to AAI upon completion of lease period. In this process, the Ministry of Law and Justice has been appropriately consulted.

Flight services at Pithoragarh

†117. SHRI BHAGAT SINGH KOSHYARI : Will the Minister of CIVIL AVIATION be pleased to state :

†Original notice of the question was received in Hindi

- (a) by when it is planned to provide flight services to the frontier headquarters of Pithoragarh;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) It is up to the airlines to provide air services to specific places depending upon the traffic demand and commercial viability.

Government has laid down route dispersal guidelines with a view to achieve better regulation of air transport services taking into account the need for air transport services of different regions of the country. As such, the airlines are free to operate anywhere in the country subject to compliance of route dispersal guidelines issued by Government.

Incident of snapping of contact with ATC

118. SHRI PRASANTA CHATTERJEE:
SHRI MOHAMMED AMIN:
SHRI MAHENDRA MOHAN:
SHRI RAJEEV CHANDRASEKHAR:

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that on 27th January, 2009 seven aircrafts lost all contacts with Air Traffic Controller (ATC) in Kolkata for almost 20 minutes;
- (b) if so, the details thereof; and
- (c) what action Government is going to take to avert such occurrence in future?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) No, Sir. However, there was problem in on-board VHF equipments of one Jet Airways aircraft which resulted in jamming of frequency and blocking other aircraft operating on the same frequency. There were four other aircraft operating at the same time which were subsequently advised to change over to other frequency and operate on other frequency.

(c) To deal with such situations in accordance with ICAO Standards a procedure is already in place which was followed in the instant case also.

Air connectivity with Bhutan

†119. SHRI SAMAN PATHAK: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government of Bhutan has requested to competent authority to start a direct flight between Bhutan and Bagdogra airport;
- (b) if so, the details thereof; and
- (c) the reaction of Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) to (c) Yes, Sir. The request from Bhutan Government has been received in January, 2009 conveying

†Original notice of the question was received in Hindi